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Limited during the Fourth Five Year Plan period and the basis on which this allocation was made?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): The information is being collected and will be laid on the Table of the House as soon as possible.

Former President of India's views on Railway strike

545. SHRI B. D. BARMAN:

SHRI SANT KUMAR RAHA SHRI INDRADEEP SINHA: DR. SHRI AHMAD: KUMARAN:

Wiil the Minister of RAILWAYS be pleased to state:

- (a) whether Government's attention has been drawn to the views expressed by the former President of India Shri V. V. Giri at a public meeting held in Bombay in connection with the celebrations of the 75th birthday of the CPI Chairman Shri S. A. Dange, in regard to the manner in which Government had handled the railway general strike; and
- (b) if so, what is Government's reaction

THE MINISTER FOR RAILWAYS (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) Individual appeals are being considered sympathetically and already about 85 per cent of those who have appealed have been put back to duty. As regards break-in-service, break-in-service has already been condoned for about 3.9 lakhs employees and this is a continuing process.

Sanctioned posts of Store-Keepers, Assistant Store-keepers and Wardkeepers

546. SHRI J. S. TILAK:

SHRI M. KADERSHAH: SHRI D. K. PATEL:

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of posts of store-keepers, Asstt. store-keepers and ward-keepers sanctioned for the office of the District Controller of stores, N.E. RIy., Izatnagar division as on 1st January, 1974;
- (b) the number of posts, category-wise, out of them reserved for persons belonging to schedule castes and schedule tribes; and

(c) the number of such res;rved posts lying vacant as on 1st January 1974, cate-gorywise, and the reasons therefor?

to Questions-

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The number of posts sanctioned under District Controller of Stores, N.E. Railway, Izatnagar is as follows

Store-keepers—5

Assistant Store-keepers—8

Ward-keepers—18

- (b) Posts of Store-keepers and Assistant Storekeepers are Headquarters controlled and reservation in annual vacancies for Scheduled Castes/Scheduled tribes is made on all Railway basis. Out of 18 posts of ward-keepers, 2 posts are currently reserved for Scheduled Castes and one for Scheduled
- (c) One post each reserved for Scheduled caste and Scheduled tribe in the category of ward-keepers is lying vacant and efforts are being made to fill up the same.

Disposal of petitions in Calcutta High

- 547. SHRI KALYAN ROY: Will the Minister of LAW, JUSTICE & COMPANY AFFAIRS be pleased to refer to the answer to Unstarred QuesJon 198 given in the Rajya Sabha "on the 25th February, 1974 and state:
- (a) whether the number of civil and criminal matters pending in the Calcutta High Court is more compared to the Bombay and Madras High Courts;
- (b) if so, the details thereof till the middle of April, 1974;
- (c) whether the strength of the Judges of Calcutta High Court has been increased recently; and
- (d) if so, what is its impact on the speedy disposal of cases?

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) and (b) A statement is placed on the Table of the House.

(c) and (d) Two new posts of Additional Judge were created in 1973 to provide replacements for two judges who were appointed on other assignments, but there was no increase in the effective Judge I strength.

STATEMENT

(a) and (b) Information as at the middle of April, 1974 is not available. However, information as at the end of June, 1974 is given below:

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Name of the High Cour		, .:	Civil	Criminal	Miscellaneous	
Calcutta				60,155	3,975	1,860
Bombay .				39,137	2,770	5,217
Madras .				33,580*	2,241*	-

*Includes miscellaneous cases also. Break-up not available.

Industrial waste of Baroda

548. SHRI N. G. GORAY: Will the Minister of PETROLEUM AND CHEMI-CALS be pleased to state:

- (a) whether it is a fact that the effluents channel, a covered brick channel construct ed to carry 45 MGD of fully treated in dustrial waste of Baroda's industrial com plex, is harmful to marine life;
- (b) if so, whether any survey was carried out before building the channel; and
 - (c) if not, the reasons therefor?

AND CHEMICALS (SHRI K. D. MALA VIYA): (a) to (c) After ctudies the National the National Environmental Engineering Institute, Nagpur, in h the National Institute Research collaboration with of Oceanography, Goa, and detailed investigations on the qualitative aspects of industrial wastes from he industrial areas in the Baroda complex, the State Government have decided that all the industries shall treat their effluents to high standards of tolerance limits, keeping in view the ecology, fauna, flora and environments in the recipropal at the presist of dispersel. This the region and at the point of disposal. work will be carried out under the supervision of the State Pollution Control Board set up by State Government under the relevant enactment. The work on the effluent channel will be taken up on completion of detailed plans and estimates.

Address by a member of the M.R.T.P. Commission

SHRIMATI MARGARET .ALVA: SHRI SARDAR AMJAD ALI: SHRI RISHI KUMAR MISHRA : j SHRI HARASH DEO MALA-VIYA: SHRI N CHOUDHURY:

Will the Minister of LAW. IUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the address by Dr. H. K. Paranjape, Member Monopolies and Restrictive Trade Practices Commission to the National Productivity Council on September 16, 1974; and

to Questions

(b) whether Government propose to provide adequate powers to the Commission in order that it may serve the declared objectives of prevention of concentration of economic power and its diffusion?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) The fact that the views expressed by Dr. H. K. Paranjape on the 16th September, 1974 were his personal views and second the Government has no proposal to as such the Government has no proposal to examine such views, was given in reply to Unstarred Question No. 499 in the House on the 25th November. 1974. The Commission was requested on the 14th November, 1974 to furnish a gist of the critical personal views expressed by the Chairman and/or members of the Commission at various forums having a bearing on the working of the M.R.T.P. Act and in reply, has stated as follows:

"As has rightly been mentioned, the views expressed by the Chairman and Member(s) have been in their personal capacity and, therefore, the Commission, as a body, has no comments to make in this matter because these do not relate to the working of the M.R.T.P. Commission".

Since the views expressed by Dr. Paranjape were his personal views, the question of Government examining such views does not

(b) It was pointed out in reply to Unstarred Question No. 500 answered in the House on the 25th November. 1974 that there is no proposal to deviate from the scheme of the M.R.T.P. Act, 1969.

असिस्टेंट स्टेशन मास्टरों को समयोपरि भन्ने और शिक्षण-शुल्क का दिया जाना

*550. श्री जगदीश प्रसाद माथुर : क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क्र) क्या यह सच है कि कानपुर जंक्शन के जी० एम० सी० याटर्ड के असिस्टेंट